# Kolkata Port Trust Employees (Pension) Second Amendment Regulations, 2009

### MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS

(Department of Shipping)

## (PORTS WING) NOTIFICATION

New Delhi, the 25th March, 2009

- G.S.R. 198(E):- In exercise of the powers conferred by sub-section (1) of Section 124 read with sub-section (1) of Section 132 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves (he Kolkata Port Trust. Employees' (Pension) Second Amendment Regulations, 2009 made by the Board of Trustees for the Port of Kolkata and sei out in the Schedule annexed to this notification.
  - 2. The said regulations shall come into force on the date of their publication in the Official Gazette.

#### **SCHEDULE**

#### Kolkata Port Trust Employees' (Pension) Second Amendment Regulations, 2009

In exercise of the powers conferred by Section 28 of the Major Port Trusts Act, 1963 (38 of 1963) and with the sanction of the Central Government under Section 124 (1) of the said Act, the Board of Trustees for the Port of Kolkata hereby makes the following Regulations to amend the Kolkata Port Trust Employees' (Pension) Regulations, 1988.

- 1. Short title and commencement:
- (I) These Regulations may be called the "Kolkata Port Trust Employees' (Pension) Second Amendment Regulations, 2009".
- (ii) These shall come into force with effect from the date on which the Central Governments Notification is published in the Official Gazette.
- 2. After Regulation 37 (1) of Calcutta Port Trust Employees' (Pension) Regulations, 1988, the following Sub-Regulation shall be added-

#### Sub-Regulation 37(1A):

- (a) When an employee disappears, leaving his family, the family can be paid in the first instance the salary due, leave encashment due and the amount of GPF having regard to the nomination made by the employee.
- (b) After the lapse of the period of one year, other benefits like retirement or death Gratuity/Family Pension may also he granted to the family subject to fulfilment of the following conditions:
  - (i) The family must lodge a report with the concerned police station and obtain a report that the employee has not been traced after all efforts made by the police.
  - (Ii) An Indemnity Bond in the prescribed proforma (Annexures I & 11) should be taken from the nominee/ dependents of the employee that all payments will be adjusted against 1he payments due to the employee in case he appears on the scene and makes any claim.
- (c) All Port dues outstanding against the concerned employee will be assessed and recovery effected in accordance with the Rules and other instructions in force for effecting recovery of port dues.

- (d) The family shall apply to the concerned Head of the Department for grant of Family Pension and Gratuity, after one year from the date of disappearance of the employee, in accordance with the prescribed procedure for sanction of Family Pension and death/retirement Gratuity. In case the disbursement of death/retirement Gratuity is not effected within 3 months of the date of application, the interest shall be paid at the rate applicable and responsibility fixed.
- (e) The above provisions regulate genuine cases of disappearance under normal circumstances and not cases in which employees disappear after committing frauds, etc. In latter type of cases, the Family Pension needs to be sanctioned only on the employee being acquitted by the Court of Law or after the conclusion of the disciplinary proceedings, etc., as the case may be.
- (f) Family Pension under the above provisions is admissible at ordinary rates only as these provisions do not raise an express presumption of death of employee who is treat9d as 'missing' only. If Family Pension on enhanced rates is sought to be sanctioned by the nominee/dependent, he/she will have to raise express presumption of death of the employee under Sections 107 and 108 of Indian Evidence Act, 1872 and follow the prescribed procedure in this regard, action in regard to which can be initiated only after a lapse of 7 years from the FIR's date.
- (g) Family Pension shall be sanctioned and paid one year after date of lodging the FIR, will accrue from the date of lodging the FIR or expiry of leave of the employee who has disappeared, whichever is later.
- (h) Pensionary benefit will be based on the emoluments drawn by the employee and the rules/orders applicable to him as on the last date he was on duty including authorized periods of leave.
- (i) Amount of death Gratuity payable to the family of a missing employee shall not exceed the amount which would have been payable as retirement Gratuity if the person bad retired. The difference between retirement Gratuity and death Gratuity shall be, subsequently, payable after the death is conclusively established or on the expiry of seven years' period from the date of missing.
- (j) The above provisions will also be applicable in the case of missing pensioner mutatis mutandis.
- (k) Family Pension in respect of a missing employee/pensioner will not be accrued prior to 29-08-1986, i.e. the date on which the orders on the subject were issued by the Govt.

[F.No. PR-12016120/08-PE-I)

RAKESHSRIVASTAVA, Jt. Secy.

Note:- The principal Regulations were published in the Gazette of India, Part II, Section Sub-section

- (I) vide No. G.S.R. 712(E) dated 17-6-1988, subsequently amended vide.
- (I) No. G.S.R. 472(E) dated 4-5-1992

# (To be executed on Non-Judicial Stamp Paper of (Rs. 50/- only) INDEMNTTY BOND

#### (In the case of missing employee]

Know All Men by these presents that I/We (a)
(b), the wife/son/brother /nominee, etc. of (c), who was holding the post of in Department of the Kolkata Port Trust is reported to 'have been missing since(hereinafter referred to as 'missing employee') resident of(hereinafter called "the Obligor ") and (d) son/wife/daughter of Sri resident of and
son/wife/daughter ofresident of, the sureties for and on behalf of the Obligor (hereinafter called "the Sureties") are held firmly bound to Board of Trustees for the Port of Kolkata (hereinafter called "the Trustees") it the sum of Rs(in words) equivalent of the amount of account of payment of salary, leave encashment, PF, Retirement/Death Gratuity and each and every sum being the monthly family pension will and truly to be paid to the Trustees. on demand and without a demand together with simple interest @ 6% p.a. from the date of payment thereof until repayment for which payment we bind ourselves and our respective heirs, executors, administrators, legal representatives, successors and assigns by these presents.
Signed thisday oftwo thousand and
Whereas (c)was at the time of his disappearance in the employment of the Trustees receiving a pay at the rate of Rs(in words) only per month from the Trustees.
And whereas the said (c)
And whereas the Obligor is entitled to family pension at enhanced rate of Rs(Rupees only up to
And whereas the Obligor has represented that he/she is entitled to the aforesaid sum and approached the Trustees for making payment thereof to avoid undue delay and hardship.
And whereas the Trustees has agreed to make payment of the said sum of Rs

And whereas the Obligor and at his/her request the Surety/Sureties have agreed to execute the Bond in the terms and manner hereinafter contained.

missing employee. ·

Now the condition of this Bond is such that, if after payment has been made to the Obligor, the Obligor and/or the Surety/Sureties shall in the event of a claim being

made, by any other person or the missing employee on appearance, against the
Trustees with respect to the aforesaid sum of Rs(in words)
and the sums paid by the Trustees monthly pension and relief as aforesaid
then refund to the Trustees the said sum of Rs
(in words) and each and every sum paid by the Trustees as monthly pension and
relief together with simple interest @%
per annum and shall, otherwise, indemnify and keep the Trustees harmless and
indemnified against and from all liabilities in respect of the aforesaid sums and all
costs incurred in consequence of the claim thereto, then the above-written Bond or
obligation shall be void and of no effect but otherwise it shall remain in full force, effect
and virtue.

And these presents also Witness that the liability of the Surety/Sureties hereunder shall not be impaired or discharged by reason of time being granted by or any forbearance, act or omission of the Trustees whether with or without the knowledge or consent of the Surety/Sureties in respect of or in relation to the obligations or conditions to be performed or discharged by the Obligor or by any other method or thing whatsoever which under the law relating to sureties would but for this provision shall have no effect of so releasing the Surety/Sureties from such liability nor shall it be necessary for the Trustees to sue the Obligor before suing the Surety/Sureties or either of them for the amount due hereunder.

In Witness whereof the Obligor and the Surety/Sureties hereto have *set* and subscribed their respective hands hereunto on the day, month and year above-written.

(Signature of obligor)	
Signed by the above named 'Obligor'	
in the presence of:	
	Signed by the above named Surety/Sureties in presence of:
Signature of Sureties:	Signature of Witnesses:
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Office: Department:	
Designation:	S/OAddress:

•	ce: artment: ignation:	S/O Address:
Accepted for	and on behalf of the Tr	rustees for the Port of Kolkata by
Sri	FA& CAO /Sr. 0	OSD(F) /Addl. CAO /Sr. Dy. CAO of Kolkata
Port Trust in p	resence of Sri	

#### Signature of the

# FA & CAO [Sr. OSD(F)/ Addl. CAO/ Sr. Dy. CAO Kolkata Port Trust

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#### Witness:

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**Note I-** (1) Full name of the claimant referred to as the 'Obligor'.

- (2) State relationship of the 'Obligor' to the 'missing employee'.
- (3) Name of the 'missing employee'.
- (4) Full name or names of the Sureties with name or names of the father(s)/husband(s) and place of residence.

**Note II: -** The Obligor as well as the sureties should have attained majority so that the bond may have legal effect or force.

**Note III:** - The rate of simple interest will be as prescribed by the Trustees from time to time. (It is 6% p.a. on the date of issue of the OM.

Annexure-II

#### (To be executed on Non-Judicial Stamp Paper of Rs. 50)

#### **INDEMNITYBOND**

[In the case of missing pensioner]

KNOW ALL MEN by these presents that I/We (b)the widow/son/brother /nominee		
who had retired from the post of		
the Kolkata Port Trust <i>vide</i> Pension case Noof pension from Is reported	and Roll No and who was in re	eceipt
to have been missing since(hereinafter(hereinafter called "the Obligor"		
son/wife/daughter	of	Sri
resident of and		of Sri
resident of, the surcalled "the Sureties") are held firmly bound to the Boar called "the Trustees") in each and every sum being the and relief thereon well and truly to be paid to the Trustees with simple interest at the rate of% per for which payment we bind ourselves and our representatives, successors and assigns by these presentatives.	d of Trustees for the Port of Kolkata (hereing e arrears of pension and monthly family pensions stees, on demand and without a demur tog annum from the date of payment until repay spective heirs, executors, administrators,	nafter nsion gether yment
Signed thisday ofday	two thousand and	
WHEREAS (c)  Trustees' pensioner receiving a pension at the rate of words) only per month and dearness relief thereon	of Rs	
AND WHEREAS the said (c)disappeared on theday ofhim at the time of his disappearance the sum equival	20 and there was due	
AND WHEREAS the Obligor is entitled to fan(Rupeesonly) up of Rsonly)	to and thereafter normal plus admissible dearness relief thereon	rate
AND WHEREAS the Obligor has represer aforesaid sum and approached the Trustees for maked and hardship.		
AND WHEREAS the Trustees has agreed to (in words) and monthly family pension at enhanced rathereafter at normal rate of Rsplus Obligor and the Sureties entering into a bond in the against all claims to the amount so due to the aforesaid	ate @ Rs(in words) only up to dearness relief thereon to the Obligor up above-mentioned sum to indemnify the Tr	and on the
AND WHEREAS the Obligor and at bis/her agreed to execute the Bond in the terms and manner	·	

NOW THE CONDITION OF THIS BOND is such that, if after payment has been
made to the Obligor, the Obligor and/or the Surety/Sureties shall in the event of a claim
being made, by any other person or the missing pensioner on appearance, against
the Trustees with respect to the aforesaid sum of Rs (in
words) and the sums paid by the Trustees as monthly family pension and relief as
aforesaid then refund to the Trustees the said sum of Rs(in words) and
each and every sum paid by the Trustees as monthly family pension and relief together
with simple interest @% per annum and shall, otherwise, indemnify and
keep the Trustees harmless and indemnified against and from all liabilities in respect of
the aforesaid sums and all costs incurred in consequence of 1he claim thereto THEN. the
above-written Bond or obligation shall be void and of no effect but otherwise it shall remain
in full force, effect and virtue.

AND THESE PRESENTS ALSO WITNESS that the liability of the Surety/Sureties hereunder shall not be impaired or discharged by 'reason or time being granted by or any forbearance act or omission of the Trustees whether with or without the knowledge or consent of the Surety/Sureties in respect of or in relation to the obligations or conditions to be performed or discharged by the Obligor or by any other method or thing whatsoever which under the law relating to sureties would but for this provision shall have no effect of so releasing the Surety/Sureties from such liability nor shall it be necessary for the Trustees to sue the Obligor before suing the Surety/Sureties or either of them for the amount due hereunder.

IN WITNESS WHEREOF the Obligor and the. Surety/Sureties hereto have set and subscribed their respective hands hereunto on the day, month and year above-written.

(Signature of obligor)	
Signed by the above named 'Obligor'	
in the presence of:	
	Signed by the above named Surety/Sureties in presence of:
Signature of Sureties:	Signature of Witnesses:
1Office:	1
<del></del>	
Department:	
Designation:	S/OAddress:

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Office:	
Department:	
Designation:	S/OAddress:
Accepted for and on behalf	of the Trustees for the Port of Kolkata by
Sri	FA & CA9/ Sr. OSD(F)/Addl. CAO ISr. Dy. CAO of Kolkata
Port Trust in presence of Sri	

Signature of the FA & CAO/Sr. OSD(f)/Addl. CAO/Sr. Dy. CAO Kolkata Port Trust

#### Witness:

Note I- (a) Full name of the claimant referred to as the 'Obligor'.

- (b) State relations hip of the 'Obligor' to the 'missing pensioner'.
- (c) Name of the 'missing pensioner'.
- (d) Full name or names of the Sureties with name or names of the father(s)/husband (s) and place of residence.

**Note II: -** The Obligor as well as the Sureties should have attained majority so that the bond may have legal effect or force.

**Note II:** -The rate of simple interest will be as prescribed by the Trustees from time to time. It is 6% p.a. on the date of issue of the OM. s